

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "B", CHANDIGARH
(VIRTUAL COURT)**

**BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 1205/CHD/2019
Assessment Year : 2010-11

Mr. Bhupinder Pal Singh H.No. 170, Sector – 19A Chandigarh	बनाम	The ITO Ward 3(1) Chandigarh
स्थायी लेखा सं./PAN NO. ALKPS1754Q		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Tejmohan Singh, Advocate
राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 08/04/2021
उद्घोषणा की तारीख/Date of Pronouncement : 08/04/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-1, Chandigarh dt. 28/06/2019.

2. The Ld. Counsel for the Assessee has furnished an application through email for withdrawal of this appeal stating therein as under:

In the matter of ITA No. 1205/Chandi/2019 relating to the assessment year 2010-11 fixed for hearing today the 8th of April,2021.

Application for withdrawal of appeal.

Respectfully showeth as under:

The above appeal stands fixed for hearing today the 8th of April,2021. The assessee had moved an application under "The Direct Tax Vivad Se Vishwas" Scheme which has been announced by the Government and settle the tax dispute. The Income Tax Department has since issued Form - 3 and as such, the assessee may be given permission to withdraw the appeal. Copy of Form - 3 is enclosed herewith.

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas

and the Income Tax Department has since issued Form 3 bearing Certificate No. 397149980140720, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 08/04/2021)

Sd/-

(R.L. NEGI)
JUDICIAL MEMBER
Dated : 08/04/2021
AG

Sd/-

(N.K. SAINI)
VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File